

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-182-2020**

M.R.F. Limited

... Petitioner

Versus

Vency Lobo &amp; Anr.

... Respondents

Shri G.K. Sardesai, Advocate for the Petitioner.

Shri V. Menezes, Advocate for the Respondent No.1.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 17<sup>th</sup> September 2020****P.C. :**

Shri V. Menezes, the learned counsel, takes notice for the contesting respondent.

2. The petitioner's counsel contends that once the contesting respondent was removed from service, he had been gainfully employed in a multi national company, but he suppresses that fact. According to him, until recently, the petitioner-employer had no means of knowing that information.

3. In this context, when the Court queried about veracity of the contention, the learned counsel for the contesting respondent seeks time to take instructions.

4. Post the matter on 01.10.2020.

**DAMA SESHADRI NAIDU, J.**

NH